

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.3421
TO BE ANSWERED ON 22.03.2017**

SEPARATE RAILWAY ZONE

3421. SHRI CH. MALLA REDDY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has constituted a Committee with an Executive Director level official to interact with all stakeholders in creating a separate railway zone for Andhra Pradesh;**
- (b) if so, the time by which the Committee would submit its report; and**
- (c) whether any timeframe has been fixed for the Committee to submit its report and if not, the reasons for the same?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (c): To, inter-alia, examine the feasibility of establishing a new Railway Zone, in terms of item 8 of Schedule 13 (Infrastructure) of Andhra Pradesh Reorganization Act, 2014, a Committee of senior Railway officers had been constituted. The Committee has been asked to consult various stakeholders, including the Members of Parliament, State Governments etc. before a final decision is taken.

No time frame can be fixed for the Committee in view of the complexities involved in the exercise.

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